ORISSA REGULATION 1 OF 1977

THE ORISSA SCHEDULED AREAS TRANSFER OF IMMOVABLE. PROPERTY (BY SCHEDULED TRIBES) AMENDMENT REGULATION, 1976

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REGULATION

TO AMEND THE ORISSA SCHEDULED AREAS TRANSFER OF IMMOVABLE PROPERTY (BY SCHEDULED TRIBES) REGULATION, 1956

WHEREAS it is expedient to amend the Orissa Scheduled Areas Transfer of Immovable Property (By Scheduled Tribes) Regulation, 1956;

NOW, THEREFORE, in exercise of the powers conferred by sub-paragraph (2) of paragraph 5 of the Fifth Schedule to the Constitution of India, the Governor of Orissa is pleased to promulgate the following Regulation made by him in the Twenty-seventh Year of the Republic of India:—

Short title and commencement.

- 1. (1) This Regulation may be called the Orissa Scheduled Areas Transfer of Immovable Property (By Scheduled Tribes) Amendment Regulation, 1976.
 - (2) It shall come into force at once.

Amendment of section 3.

2. In section 3 of the Orissa Scheduled Areas Transfer of Immova-Orissa ble Property (By Scheduled Tribes) Regulation, 1956, after the second 2 of 1956. proviso to sub-section (1), the following explanation shall be added, namely:—

"Explanation—For the purposes of this sub-section, a transfer of immovable property in favour of a female member of a Scheduled Tribe who is married to a person who does not belong to any Scheduled Tribe, shall be deemed to be a transfer made in favour of a person not belonging to a Scheduled Tribe.".